

of India to the Agricultural Refinance Corporation (ARC) and the ARC will refinance the loans given by the PLMBs and Commercial Banks to the Beneficiaries. The lending by the PLMBs to the Beneficiaries will be on the following terms:

A. (a) *Loan amounts*: tractor loans shall not exceed 75% of the cost of the tractors, and other loans shall not exceed 80% of the cost of goods and services to be financed.

(b) *Interest rate*: 9 percent per annum on outstanding balance.

(c) *Loan Maturity*: shall be based on the Beneficiary's capacity to repay but shall not exceed, in the case of:

- (i) minor irrigation investments in tubewells, dugwells and well improvements, 9 years; and pumpsets, 7 years;
- (ii) land levelling investments, 10 years, including 2 years of grace in which only interest would be payable; and
- (iii) farm mechanisation investments, 7 years.

B. The following exceptions to the terms and conditions mentioned above shall apply in the case of small farmer beneficiaries:

- (i) *Loan amounts*: Where the investment cost does not exceed Rs. 10,000 loans to individual farmers or groups of farmers for minor irrigation (including pump sets) shall not exceed 90 per cent of the cost of the investment.
- (ii) *Loan maturities*: maturities shall not exceed 15 years in the case of loans for minor irrigation investments referred to in B (i) above (excluding Pumpsets) and in the case of loans for land levelling; maturities shall not exceed 7 years in the case of loans for pumpsets.

Examination of Draft Service Rules submitted by Shri Ram Centre for Industrial Relations to India Tourism Development Corporation

5872. SHRI V. MAYAVAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how long will it take for the India Tourism Development Corporation to examine and implement the draft Service Rules for the employees of the Corporation prepared by Shri Ram Centre for Industrial Relations;

(b) the basis adopted for effecting recruitment and promotions in the absence of the Service Rules; and

(c) whether any complaints of discrimination in the matter of recruitment or promotion have been received and if so, Government's reaction thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) The draft service rules prepared by the Shri Ram Centre for Industrial Relations are only in respect of employees working at Headquarters, Travellers' Lodges, Transport Units and Duty-Free Shops. These are expected to be finalised shortly. In the case of other Units, such as Hotels, there are special Standing Orders.

(b) Pending the finalisation of Service Rules, the procedures and rules for recruitment and promotion laid down for employees of Hotel Units are being observed for employees of other units.

(c) No such complaints appear to have been received recently.

Proposal to Utilise Idle Capacity of Indian Tankers

5873. SHRI SWARAN SINGH SOKHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Indian Oil Corporation awarded the carriage contract for 11 lakh tonnes of oil from Persian Gulf to foreign

tankers involving considerable amount of foreign exchange when Indian tankers were lying idle ; and

(b) whether Government propose to utilise the idle capacity of Indian tankers in future before chartering foreign vessels ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :

(a) The Indian Oil Corporation invited competitive tenders on behalf of the Government of Bangladesh for the transport of 5 lakh tonnes of crude oil from loading ports in the Gulf to the Chittagong outer harbour, for its lighterage and its discharge at the Chittagong port oil jetties. The tender enquiry was for the entire composite operations right from the loading port in the gulf region upto the delivery of the crude oil in the shore tanks of the Chittagong Refinery. The tanker supplier was also required to undertake responsibility for lighterage operations at Chittagong and no detention or demurrage charges were to be paid to him on this account. The contract was awarded on this basis.

Only the Shipping Corporation of India has adequate number of Indian Flag Vessels to undertake the entire responsibility for this composite operation. It regretted its inability to quote as its tankers were employed elsewhere. The owner of another Indian Flag Tanker, quoted a very high rate, which was not acceptable. The owner of a third Indian Flag Tanker did not respond to IOC's enquiry.

(b) According to standing instructions, an Indian Flag Tanker is ordinarily given priority for the coastal movement of products. No competitive tenders are invited for this purpose as the coastal movement rates have been standardised and prescribed by the Ministry of Shipping & Transport. For the import of oil products, Indian Flag tankers are given preference, but only on the basis of competitive tenders.

Proposal to set up a Fertilizer Factory at Bhatinda/Sirhind

5874. **SHRI B. S. BHAURA :** Will the Minister of **PETROLEUM & CHEMI-**

CALS be pleased to refer to the reply given to Starred Question No. 1507 on the 2nd August, 1971 regarding Naphtha based Fertilizer Factory at Bhatinda and state :

(a) the action taken so far on the proposal of the Punjab State Industrial Development Corporation for setting up a fertilizer factory at Bhatinda/Sirhind ; and

(b) when a final decision is likely to be taken in the matter ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) and (b). The proposal is still under consideration of the Government.

Construction of Cantonment Near Chandigarh

5875. **SHRI DEVINDER SINGH GARCHA :** Will the Minister of **DEFENCE** be pleased to state :

(a) whether a new Cantonment near Chandigarh is under construction ;

(b) how long will it take to complete the construction ; and

(c) the estimated cost thereof ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (c). Certain works at a total approximate cost of Rs. 17 crores for meeting Defence purposes are under construction near Chandigarh. However, no decision has been taken to set up a Cantonment at the station.

Officers and Staff Working in Public Undertakings

5876. **SHRI CHANDRA SHEKHAR SINGH :** Will the Minister of **FINANCE** be pleased to state :

(a) whether the Bureau of Public Enterprises is maintaining a list of all Class I, II, III and IV employees of all the public enterprises under its control ;